

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. APPEAL/17(MB)2024

IN THE MATTER OF

Principal Commissioner Of Income Tax-5

VS

Registrar Of Companies Mumbai

Sec 252 (1) of the Companies Act, 2013

Order Delivered on 17.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None

For the Respondent:

ORDER

Notice of Motion. Registry as well as Appellant are directed to issue notice to the ROC Mumbai. The Appellant shall file service affidavit along with copy of notice sent to the ROC Mumbai, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the ROC Mumbai, postal receipt, track report/acknowledgement.

Upon service, the ROC Mumbai is directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Appellant.

Adjourned to **22.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)